

CENTRAL ADMINISTRATIVE TRIBUNAL  
(PRINCIPAL BENCH)  
DELHI.

REGN. NO.OA 290/1988.

August 8, 1988.

Shri Amin Singh Tyagi

....

Applicant.

Vs.

Delhi Administration

....

Respondent.

REGN. NO. OA 291/1988.

Shri Harpal Singh

....

Applicant.

Vs.

Delhi Administration

....

Respondent.

CORAM:

Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

Hon'ble Mr. Kaushal Kumar, Member.

For the applicant ... Shri Shyam Babu, Advocate.

For the respondents ... Shri G.C.Lalwani, counsel.

(Judgment of the Bench delivered by Hon'ble  
Mr. Justice K.Madhava Reddy, Chairman).

In these two applications the reliefs claimed  
by the applicants are identical and they can be disposed  
of by a common order.

Although several adjournments were granted, counter  
has not been filed. The reliefs claimed by the applicants  
are to:

- (a) declare that the applicant is confirmed  
as Sub Inspector with effect from 22.5.1974,  
the date when his juniors were so confirmed  
as such;
- (b) direct the Respondents to consider the case  
of the applicant for next higher rank of  
Inspector/Assistant Commissioner of Police  
as if the applicant was confirmed as Sub  
Inspector with effect from 22.5.1974 and  
appoint him to the next higher rank granting

*[Signature]*

all consequential reliefs/benefits including seniority and promotion;

These two reliefs are barred by time. In respect of these reliefs this application cannot be entertained as these orders were made prior to 1.11.1982. No appeal or representation was filed within time and no order in respect of these confirmations was made at any time between 1.11.1982 and 1.11.1985. This application is filed more than one year after the constitution of this Tribunal. The applicant also prays for a further direction to the respondents to make necessary correction/amendment in the seniority list in view of the reliefs mentioned in/prayer. In this application the seniority list as such is not directly questioned. Therefore, the applicant may file a separate application, if he so chooses, challenging the seniority list said to have been issued in 1984. As and when any such application is filed, it would be considered on its own merits.

Following our judgments in R.N.SHINGHAL Vs. UNION OF INDIA (1), V.K. MEHRA Vs. THE SECRETARY, MINISTRY OF INFORMATION & BROADCASTING (2) and SATYABIR SINGH Vs. UNION OF INDIA (3), we held that

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1. ATR 1986 CAT 28.  
2. ATR 1986(1) CAT 203  
3. ATR 1987 (2) CAT 265.

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this application in respect of reliefs claimed at (a) and (b) is barred by time and accordingly dismiss the same. So far as relief at (c) is concerned, that will be considered if the applicant files a separate application and all questions arising therein will be considered on their own merits. This application is disposed of accordingly.



(Kaushal Kumar)  
Member  
8.8.1988.



(K. Madhava Reddy)  
Chairman  
8.8.1988.